

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL  
BANGALORE**

REGIONAL BENCH - COURT NO. 1

**Central Excise Appeal No.20418 & 20419 of 2018**

(Arising out of Order-in-Appeal No. COC-EXCUS-000-APP-269 to 271-2017 dated 10.11.2017 passed by Commissioner of Central Tax & Central Excise, Cochin.)

**M/s. P.L. Agro Technologies  
Ltd.**

Citizen Godown, Near Railway Station  
Nagampadom,  
Kottayam – 686 002.

Appellant(s)

*VERSUS*

**Commissioner Of Central  
Excise & Central Tax,**

C.R. Building,  
I.S. Press Road,  
Kochi – 682 018.

Respondent(s)

**APPEARANCE:**

None for the Appellant.

Shri H. Jayathirtha, Superintendent, Authorised Representative  
for the Respondent.

**CORAM:**

**HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)**

**HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)**

**Final Order No. 20582 - 20583 / 2023**

Date of Hearing: 19/06/2023

Date of Decision: 19/06/2023

**Per : DR. D.M.MISRA**

None for the appellant. Appellant vide their email dated 17.6.2023 informed that in both the cases they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and SVLDRS Form-4 has been issued.

2. From the record, it is observed that the Department has submitted that the said Scheme has been accepted by the Department and discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeals are dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court on **19/06/2023**.)

**(Dr. D.M. MISRA)**  
**MEMBER (JUDICIAL)**

**(R. BHAGYA DEVI)**  
**MEMBER (TECHNICAL)**

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